

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

14.9.1987.

REGN. NO.OA 412/87
T-759/86(S.280/86)
OA No.1038/87.

Shri S.P.Agarwal Vs. Union of India & Ors.

Petitioner in person.

Respondents through Shri P.H. Ramchandani, Sr.Counsel.

The petitioner is present in person. He has made several baseless and contemptuous allegations against the Chairman and against almost every Member of the Central Administrative Tribunal who had dealt with his cases at some stage or other. When he appeared in person, before another Bench of the Tribunal before which his case came up for hearing, that Bench thought of initiating proceedings in contempt against the petitioner. But taking note of his behaviour which showed that he was mentally imbalanced, the Bench did not take contempt proceedings against him. When the matter was placed before one of us i.e. the Chairman, he thought that such a person who has been making contemptuous accusations against everyone who had dealt with his cases, directed that all his cases be posted before the Bench today i.e. 14.9.1987 so that appropriate proceedings could be taken.

The record of six cases (OA Nos.412/87, 47/87, 1038/87, 1001/87, 924/87 and TA 759/86) has been produced before the Bench. Out of these, three cases (OA Nos. 1001/87, 47/87 and 924/87) have already been dismissed as time-barred; only the other three cases (OA Nos.412/87, 1038/87 and TA 759/86) survive for consideration.

Having observed the conduct and the behaviour of the petitioner in the Court, we feel that he is a mentally imbalanced person. Whatever he has averred in the applications and stated now before us although constitutes contempt of the Court, in the circumstances we do not think it necessary to initiate proceedings in contempt against him.

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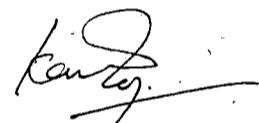
The petitioner has stated that he has filed Review Petitions against the orders of dismissal of his applications. The same shall be listed on 18.9.1987 for directions.

The petitioner seems to be under a misapprehension that he can go on filing one application after another in respect of the same relief even though that relief is refused and petition is dismissed. It is hereby made clear to him that no further application under Section 19 of the Administrative Tribunals Act will be entertained for the same relief. If at all he has any grievance, he may move the Supreme Court and not this Court by way of Original Applications under Section 19 of the Act.

Mrs. Pankaj Verma, counsel has orally stated that she would not like to appear for the applicant as he wants to be represented through a Senior Counsel. In the circumstances, Mrs. Pankaj Verma, counsel is permitted to withdraw.



(Kaushal Kumar)
Member
14.9.1987.



(K. Madhava Reddy)
Chairman
14.9.1987.

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: DELHI

REGN. NO. OA 412/87

Dated: 14.9.87

Shri Surya Prakash Aggarwal Applicant

Vs.

Union of India & others Respondents

Coram: Hon'ble Mr. Justice K. Madhava Reddy, Chairman
Hon'ble Mr. Kaushal Kumar, Member

For the Applicant Applicant in person

For the Respondents Shri P.H. Ramchandani,
Senior Counsel

The claim of the applicant that he is entitled to payment of two days' salary with effect from the forenoon of the 5th June 1973 to 6th June 1973 was the subject matter of two earlier applications (OA Nos. 924/87 and 1001/87) which were dismissed as time barred. The claim of the applicant having been disposed off in two earlier application, this application ^{also} is barred on the principles of res-judicata. This application is accordingly dismissed.


(Kaushal Kumar)
Member
24.9.87


(K. Madhava Reddy)
Chairman
14.9.87